

Bajaj Allianz Life Insurance Company Limited

Bajaj Allianz Fortune Gain

Non Participating Unit-Linked Plan Single Premium

Part A

FORWARDING LETTER

Name of the Policyholder _____

Address _____

Dear

Sub: Issuance of the Policy under application for the life insurance towards Single Premium plan dated

We would like to thank you for investing your faith in us.

Please find enclosed herewith your Policy Document, a copy of the Proposal Form and documents mentioned herein below, based on which your Insurance Policy has been issued. This Policy is issued subject to section 45 of the Insurance Act, 1938.

Document Type	Specification of Documents provided	Identification No
Proposal Form	Proposal Form	_____
Age proof	_____	_____
Identity Proof	_____	_____

Within 15 days [thirty (30) days in case this Policy is issued under the provisions of IRDA Guidelines on Distance Marketing of Insurance Products] of the receipt of this Policy, you have the option to review the terms and conditions of the Policy and if you disagree to any of the terms & conditions, you have an option to return the Policy stating the reasons for your objections. You shall be entitled to a refund comprising the Premium Allocation Charge, plus Charges levied by cancellation of Units plus Regular/Single Premium Fund Value and Top Up Premium Fund Value, if any, at the date of cancellation of Units less the a proportionate risk premium for the period on cover, expenses incurred on medical examination and stamp duty charges.

For any queries kindly write to us at the below mentioned address and we assure and strive to provide you the best of services.

PREAMBLE

The Company has received a Proposal Form, declaration and the Single Premium from the Policyholder / Life Assured as named in this Schedule. The said Proposal Form and declaration along with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Policyholder as the basis of the contract of insurance, both parties to the assurance contract do hereby further accept and affirm that the Policy, in consideration of the Single Premium as set out in the Schedule, with all its parts (Policy Document and Endorsements if any) shall be subject to the terms and conditions as contained in this Policy.

This Policy is issued on the basis of the information given and declaration made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy.

SCHEDULE

Name of the Policyholder _____

Address _____

Address _____

Address _____

Pin code _____

Gender		Date of Birth	
Age at Entry		Age	

Name of the Life Assured _____

Policy No.		Product Name	
Product Code			
Unique Identification No:		Policy Commencement Date	
Date of Commencement of Risk		Date of Birth	
Age		Age	
Gender			
Policy Term		Sum Assured ₹	
Single Premium ₹*		Minimum Death Benefit	105% of Single Premium & Top Up Premiums paid
Premium Paying Term	Single Premium	Maturity Date	
Premium Payment Frequency	Single Premium	Maturity Benefit	Fund Value

* Excludes any applicable service tax & cess.

Details of the Nominee

Nominee(s) Name		Nominee(s)Age(s)	
Relationship to the Life Assured			
Appointee Name [in case the Nominee(s) is(are) a minor(s)]:			
Relationship to the Life Assured			

Additional Rider Benefits

Rider Name / (UIN)	Life Covered under Rider	Date of Commencement of Rider	Rider Benefit Term	Rider Premium Paying Term	Rider Sum Assured	Rider Maturity Date
Rider Name / (UIN						
Rider Name / (UIN						

Sales Representative Details

Name		Code	
Address			
Phone Number		e-Mail Id	

SINGLE PREMIUM PAID ₹

In Words: RupeesOnly

Premium Allocation Rate

Premium Payment due in Policy Year	5,000 – 49,999	50,000 – 99,999	100,000 – 499,999	500,000 – 999,999	1,000,000 & above
Single Premium	Not Applicable	97.00%	97.50%	98.00%	99.50%
Top Up Premium	98.00%				99.50%

Policy Administration Charge

The Policy Administration Charge, deductible monthly from the 1st Policy Year till the end of the Policy Term will be ₹10 per month inflating at 5% p.a every month.

For all other charges under the Policy, please refer to the Charges section of the Policy Document.

Service tax, other applicable taxes and cess shall be levied on all charges applicable under the Policy.

To whom the Benefits are Payable: The Benefits are payable to the Policyholder or the nominee(s) where a valid nomination has been registered by the company (in accordance with section 39 of the Insurance Act 1938), or the executors, administrators or the legal representatives who should take out representation to the estate or to such persons as directed by the court of competent jurisdiction in India, limited at all times to the monies payable under this Policy.

The Policy shall be subject to and governed by the terms of the Policy Document along with the Schedule contained herein and endorsements if any, made from time to time and all these shall together form a single agreement

All taxes, including service tax, either existing or those that may apply in future (including enhancements of existing taxes) will be charged extra. Payment of such taxes shall be the responsibility of the Policyholder.

Bajaj Allianz Life Insurance Company does not provide any warranty or assurance that the Policyholder will be, by virtue of purchasing this Policy, eligible for any income tax or other tax rebate or relief.

Signed on behalf of Bajaj Allianz Life Insurance Company Limited for Policy No. _____

Issued on

ON EXAMINATION OF THE POLICY, if the Policyholder notices any mistake, the Policy Document is to be returned for correction to the Company.

PART B

"IN THIS POLICY, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER"

DEFINITIONS & ABBREVIATIONS

This Policy is issued on the basis of the information given and the declarations made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy. In the document, the singular includes the plural and references to the male include the female where the context so permits:

1. Definitions & Abbreviations:

The following terms shall have the meaning assigned to them as below.

- a) "Age" means age at last birthday.
- b) "Business Day" means the common working day of the corporate office of the Company.
- c) "Charges" means the charges applicable to this Policy as detailed in Section 18 and Section 19 below.
- d) "Company" means BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED.
- e) "Current Assets" includes cash balance, bank FDs and CDs, commercial papers, accrued investment income (not due and due but not received) and other receivables if any.
- f) "Current Liabilities and Provisions" includes any amount payable for the investments, the expenses for the brokerage and transaction cost, non performing assets, Fund Management Charges and any other Charge as approved by the IRDA including any applicable service tax.
- g) "Date of Commencement of Risk" means the date specified in the Schedule (unless the Policyholder is informed otherwise by the Company) from which the risk cover of the Life Assured commences under the Policy.
- h) "Date of Discontinuance" means the date on which the Company receives the written communication from the Policyholder, as per Section 5c) below, to surrender the Policy.
- i) "Date of Surrender" means the date on which the Company receives the written communication from the Policyholder to surrender the Policy.
- j) "Death Benefit" has the meaning given in Section 5a) below
- k) "Discontinuance" means the state of the Policy that could arise on account of surrender of the Policy during the first five (5) Policy Years.
- l) "Discontinued Life Policy" means the Policy wherein the Policyholder has surrendered during the first five (5) Policy Years, and as a result of which the Policy has been subject to Discontinuance action.
- m) "Discontinued Life Policy Fund" means a segregated fund, constituted by the fund value of all the Policies surrendered during the first five (5) Policy Years, and is maintained by the Company in accordance with the IRDA (Linked Insurance Products) Regulation 2013 and any subsequent modification made therein by the IRDA. The investment objective of the Fund is as specified in the IRDA (Linked Insurance Products) Regulation 2013 and any subsequent modification made therein by the IRDA and, currently, is as given in Section 5e) below.
- n) "Discontinuance Value" has the meaning as per Section 5d) below.
- o) "Fund" means separately identifiable segregated investment linked fund set up by the Company and specified in the Schedule of Investment Funds below.
- p) "IRDA" means the Insurance Regulatory and Development Authority.
- q) "Life Assured" means the person named as the Life Assured in the Schedule whose life is assured under this Policy.
- r) "Maturity Benefit" has the meaning given in Section 5b) below
- s) "Maturity Date" means the date specified in the Schedule on which the Maturity Benefit shall become payable to the Policyholder.
- t) "Monthly Due Date" means the date corresponding numerically with the Policy Commencement Date in each subsequent month.
- u) "Nominee" means the person specified in the Schedule who has been

nominated in writing to the Company by the Policyholder, who is entitled to receive the Death Benefit under the Policy.

- v) "Policy" means the arrangements established by the Policy Document.
- w) "Policy Anniversary" means the date corresponding numerically with the Policy Commencement Date in each subsequent year during the Policy Term.
- x) "Policy Commencement Date" means the date of commencement of the Policy, as specified in the Schedule.
- y) "Policy Document" means this policy wording and that of the Additional Rider Benefits, if any, the Schedule (which is attached to and forms part of this Policy, and includes any Annexure or endorsement to it and if more than one then the latest in time) and the Proposal Form.
- z) "Policyholder" means the adult person named in the Schedule who has concluded the Policy with the Company.
- aa) "Policy Term" means the period between the Policy Commencement Date and the Maturity Date, as specified in the Schedule.
- bb) "Policy Year" means a period of one (1) year commencing from the Policy Commencement Date or a Policy Anniversary thereof.
- cc) "Premium Allocation Rate" means the rate specified in the Schedule, which net of any service tax & cess will be applied to the Single Premium paid to arrive at the amount to be allocated in the Unit Account in respect of any Single Premium or Top Up Premium paid by the Policyholder.
- dd) "Proposal Form" means the Policyholder's statements in the proposal for this Policy submitted by or on behalf of the Policyholder along with any other information or documentation provided to the Company prior to inception of the Policy.
- ee) "Schedule" means a document which is attached to and forms a part of this Policy containing specific details of the Policy.
- ff) "Single Premium" means the amount payable by the Policyholder at the Policy Commencement Date, as per the amount specified in the Schedule.
- gg) "Single Premium Fund Value" is equal to the total number of Units pertaining to the Single Premium existing in each Fund under this Policy multiplied by their respective Unit Price.
- hh) "Sum Assured" is the amount as specified in the Schedule, for the Life Assured under the Policy which is referred-to, to determine the Death Benefit after the Date of Commencement of Risk.
- ii) "Surrender Benefit" means the amount payable to the Policyholder on surrender as per Section 5c) below.
- jj) "Top Up Premium" means the amount of additional premium paid over and above the Single Premium payable under this Policy.
- kk) "Top Up Premium Fund Value" is equal to the total number of Units pertaining to the Top Up Premium existing in each Fund under this Policy multiplied by their respective Unit Price.
- ll) "Top Up Sum Assured" means the additional sum assured which is referred-to, to determine the Death Benefit payable after the Date of Commencement of Risk and calculated in accordance with Section 7d) below.
- mm) "Unit" means a proportionate part of a Fund created to determine the Unit Price.
- nn) "Unit Account" means an individual account created and administered by the Company for a Policy and consisting of Units in one or more Funds, which are valued in reference to the Unit Price of respective Fund.
- oo) "Unit Price" means the value per Unit calculated in Rupees as follows:
Unit Price = Net Asset Value ('NAV') divided by the total number of Units existing in the Fund as at the Valuation Date. This calculation will be done before creation/redemption of units.
The NAV of the Fund shall be computed as the market value of the investment held by the Fund plus value of Current Assets less value of Current Liabilities and Provisions, if any.
- pp) "Valuation Date" refers to the date when the Unit Price of the Fund is determined.

PART C

2. Policy Description
- a) This is a non-participating individual, Single Premium Unit-Linked endowment insurance plan.
- b) On the Policy Commencement Date, the Company shall open a Unit Account for the Policy. The Single Premium and the Top Up Premium (if any) paid by the Policyholder will be used to allocate Units in the Unit Account after applying the Premium Allocation Rate as specified in the Schedule. At Policy Commencement Date the Investor Selectable Portfolio Strategy will be available to the Policyholder (as per Section 12 below). The allocation into the available Funds would be based on the proportion as specified by the Policyholder in the Proposal Form. Switches between the Funds may be made by the Policyholder per Section 7) below.
- c) The Premium Allocation Rate on the Single Premium and on any one Top Up Premium will vary by the amount of Single Premium and by the amount of that Top Up Premium respectively.
- d) The Policy enables the Policyholder to participate only in the investment performance of the Funds to the extent of allocated Units and does not in any way confer any right whatsoever on the Policyholder or the life/lives assured to otherwise share in the assets, the profits or surplus of the business of the Company.
- e) Policies issued to a Life Assured who is a minor shall mature only after the Life Assured has attained majority.
3. Single Premium
- Single Premium as specified in the Schedule is payable in full at the Policy Commencement Date.
4. Premium Allocation
- Units are allocated under the Policy depending on the amount of Single Premium or Top Up Premium received, the Premium Allocation Rate and the Unit Price of each Fund on the date of allocation. Such allocations may be made up to 1/10,000th of a Unit or such other fraction as the Company may decide from time to time.
5. Policy Benefits
- a) Death Benefit
- On the death of the Life Assured after the Date of Commencement of Risk but before the Maturity Date, the Company, subject to Section 8, Section 10, Section 23, and Section 30 below, provided the Policy has not been terminated per Section 11 below, shall pay the following Death Benefit to the Nominee/ Policyholder.
- i) Higher of the Sum Assured or Single Premium Fund Value plus Higher of the Top Up Sum Assured or Top Up Premium Fund Value, if any, All the above will be as on date of receipt of intimation of death at the office of the Company and will be subject to Sub-Section iii below.
- ii) At no time, the Death Benefit shall be less than the Guaranteed death benefit of 105% of the total premiums paid including Top Up Premiums paid, if any, till the date of death, under the policy
- iii) Sum Assured on partial withdrawal
- 1) If death of the Life Assured occurs before attaining Age 60 years, then, the Sum Assured (in Sub-Section i above) shall be reduced to the extent of the partial withdrawals made from the Single Premium fund during the two (2) year period immediately preceding the death of the Life Assured.
 - 2) If death of the Life Assured occurs on or after attaining Age 60 years, then, the Sum Assured (in Sub-Section i above) shall be reduced to the extent of the partial withdrawals made from the Single Premium fund during the two (2) year period before attaining Age 60 years and all the partial withdrawals made from the Single Premium fund after attaining Age 60 years.
 - 3) The partial withdrawal made from the Top Up Premium fund shall not be deducted for this purpose.
- b) Maturity Benefit
- The Maturity Benefit on the survival of the Life Assured to the Maturity Date, provided the Policy has not been terminated as per Section 11 below, will be Single Premium Fund Value plus Top Up Premium Fund Value, if any, as on the Maturity Date.
- c) Surrender Benefit
- i) The Policyholder may, at any time, surrender the Policy.
 - ii) If the Policy is surrendered during lock in period of the first five (5) Policy Years, Discontinuance action shall be taken and the Single Premium Fund Value less the Discontinuance Charge, if any, per Section 18g) below, plus the Top Up Premium Fund Value, if any, (all as on the Date of Surrender) will be transferred to the Discontinued Life Policy Fund, and all risk cover under the Policy will be terminated immediately. The option to revive the Policy will not be available to such a surrendered Policy. The Discontinuance Value, as per Section 5d) below, at the end of the lock-in period of five (5) Policy Years will be payable to the Policyholder as Surrender Benefit.
 - iii) If the Policy is surrendered after the first five (5) Policy Years, the Surrender Benefit available to the Policyholder will be Single Premium Fund Value plus Top Up Premium Fund Value, if any, as on the date of surrender.
 - iv) The Policy will terminate thereafter upon payment of the Surrender Benefit.
- d) Discontinuance Value
- i) The Discontinuance Value of the Policy will be higher of
 - 1) The Single Premium Fund Value less the Discontinuance Charge, if any, [per Section 18g) below], plus the Top Up Premium Fund Value, if any, all as on date of surrender, accumulated at the rate of return earned on the Discontinuance Life Policy Fund net of Fund Management Charge (FMC) [per Sub-Section iii) below] OR
 - 2) The Single Premium Fund Value less the Discontinuance Charge, if any, [per Section 18g) below], plus the Top Up Premium Fund Value, if any, all as on date of surrender, accumulated at the minimum guaranteed rates of investment return net of Fund Management Charge [per Sub-Section iii) below].
 - ii) Unless death of the Life Assured has happened earlier, the Discontinuance Value shall be payable to the Policyholder after the lock-in period of five (5) Policy Years. However, on death of the Life Assured during the period of discontinuance, the Discontinuance Value as on the date of intimation of death at the Company's office shall be payable to the Nominee/Policyholder immediately.
 - iii) As per the "IRDA (Linked Insurance Products) Regulation, 2013", the current minimum guaranteed rate of investment return is 4% p.a. and the current cap on Fund Management Charge on the Discontinued Life Policy Fund is 0.50% per annum.
 - iv) The Fund Management Charge and the minimum guaranteed rates of investment return [both mentioned in Sub-Section iii) above], for the calculation of the Discontinuance Value may change from time to time in accordance with any change in the IRDA guidelines/regulations in future.
- e) Discontinued Life Policy Fund Risk Profile – Low
(SFIN:ULIF07026/03/ 13DISCONLIFE116)
- On the Date of Surrender, the Single Premium Fund Value less the Discontinuance Charge, plus the Top Up Premium Fund Value, if any, all as on the Date of Surrender of the Policy shall be moved to the Discontinued Life Policy Fund. The portfolio allocation of the fund is as given below.
- Portfolio Allocation:
- Money market instruments : 0% - 40%
- Government securities : 60% - 100%
- f) Claw Back Additions
- In respect of Single Premium Fund Value, non-negative claw back additions, if any, shall be credited to the Unit Account in order to meet the maximum

reduction in yield criteria as stipulated in Sub-Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013, at the end of each Policy Year starting from the end of the fifth (5th) Policy Year.

Such non-negative claw back additions shall be determined as:

- i) Gross Investment Yield earned in the Unit Account at the end of each applicable Policy Year less
- ii) Actual yield earned in the Unit Account at the end of each applicable Policy Year less
- iii) Yield referred in the reduction in yield for that duration as stipulated in Sub-Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013

The yield earned on the Unit Account shall be calculated using the money weighted rate of return method at end of each applicable Policy Year.

g) Loyalty Addition

Loyalty additions, expressed as a percentage of Single Premium as given below, will be added to the Single Premium Fund Value at the date of maturity of the policy.

Policy Term	Single Premium	
	50000 to 99,999	100,000 & above
7 to 9	Nil	Nil
10 to 30	Nil	3%

No loyalty addition is payable on any Top Up Premium paid.

Part D

6. Free Look Period

Within fifteen (15) days [thirty (30) days in case this Policy is issued under the provisions of IRDA Guidelines on Distance Marketing of Insurance Products] of the receipt of this Policy, the Policyholder may, if dissatisfied with any of the terms and conditions for any reason, give the Company a written notice of cancellation along with reasons for the same, and return the Policy Document to the Company, subject to which the Company shall send the Policyholder a refund comprising the Premium Allocation Charge [per Section 18d)], plus Charges levied by cancellation of Units plus Single Premium Fund Value and Top Up Premium Fund Value, if any, at the date of cancellation of Units less the proportionate risk premium for the period on cover, expenses incurred on medical examination and stamp duty charges.

7. Flexibilities

The Policyholder may, subject to prior approval of the Company, exercise any of the following options by using the application form specified by the Company and meeting the conditions set out therein:

a) Switching between Funds

- i) The Policyholder can switch Units from one Fund to another, by giving written notice to the Company.
- ii) The minimum switching amount is ₹ 5,000 or the value of Units held by the Policyholder in the Fund to be switched from, whichever is lower.
- iii) The Company shall effect the switch by redeeming Units from the Fund/s to be switched from and allocating new Units in the Fund/s being switched to at their respective Unit Price.
- iv) The Policyholder can exercise unlimited free switches during the Policy Term.

b) Partial withdrawal

- i) Partial withdrawals of Units are allowed anytime after five (5) Policy Years, provided:
 - 1) The Company has received a written notice from the Policyholder specifying the amount to be withdrawn.
 - 2) The minimum amount of withdrawal is ₹ 5,000/- and the remaining balance of Single Premium Fund Value after the proposed withdrawal is at least 1/5th of the Single Premium (across all Funds).

- 3) The maximum amount of withdrawal at any one time is 10% of the Single Premium paid, including Top Up Premium paid, if any, as on the withdrawal request date.
- 4) Two (2) partial withdrawals had not already been made in that Policy Year.
- 5) Any time during the policy term, the total amount withdrawn as on the withdrawal request date, including the proposed withdrawal, does not exceed 50% of the Single Premium paid, including Top Up Premium paid, if any.
- 6) The time elapsed since the previous partial withdrawal is not less than 3 months.
- 7) The partial withdrawal shall not result in termination of the Policy.
- 8) The Life Assured is not less than 18 years of Age at the time that the written notice for partial withdrawal is received by the Company.
- ii) In the Investor Selectable Portfolio Strategy, the Policyholder will have the option to choose the Fund he wants to do partial withdrawals from.
- iii) For the purpose of partial withdrawals, each payment of Top Up Premium shall have a lock-in period of five (5) years, from the date of payment of each Top Up premium.
- iv) All partial withdrawals will be first made from eligible Top Up Premium Units, if any, on a First-in First-out (FIFO) basis. Once the eligible Top Up Premium Units are exhausted, further partial withdrawals will be made from Single Premium Units.
- v) The Company may at any time, by giving written notice of three (3) months in advance, vary the minimum / maximum value of Units to be withdrawn, maximum number of withdrawals allowed during a Policy Year, maximum amount of total withdrawal allowed during the Policy Term, minimum time gap to maintain between two withdrawals and/or the minimum balance of value of Units to be maintained (across all Funds) after such partial withdrawals subject to prior approval from the IRDA.
- c) Premium Re-direction
 - i) The Policyholder will have the choice to allocate the allocated Single Premium into seven (7) various funds offered. The Policyholder can specify the proportion of the Single Premium or the Top Up Premium, if any, between the various funds he/she wants to invest in.
 - ii) The premium proportion to any fund in which the Policyholder wishes to invest must be at least 5% of the premium. The Company will reserve the right to revise the minimum proportion subject to obtaining clearance from the IRDA.
- d) Top Up Premium
 - 1) Except during the last five (5) Policy Years, the Policyholder shall have the option to pay Top Up Premium limited to the Single Premium paid under the Policy, subject to Sub-Section iii) below. The Top Up Premium would be treated as a Single Premium.
 - 2) The amount of Top Up Premium paid shall determine the Top Up Sum Assured. The Top up Sum Assured will be 1.25 times of Top Up Premium paid for the current Age less than 45 years and 1.1 times of Top Up Premium paid for other Ages.
 - 3) At any point of time during the currency of the contract, the total Top Up Premiums paid shall not exceed the Single Premiums paid.
 - 4) The Company reserves the right to call upon and request for any information/documentation to verify the good health of the Life Assured and require the Life Assured to undergo any medical examination (at the Policyholder's expense) for granting Top Up Sum Assured. The Company reserves the right not to accept the Top Up Premium based on the board approved underwriting guidelines.
 - 5) The minimum Top Up Premium payable is ₹ 5,000, subject always to the Company's right to alter this minimum amount payable from time to time, subject to prior approval from the IRDA.
 - 6) There would be a lock-in period of five (5) years for each Top Up Premium. The lock-in period for each Top Up Premium shall be applicable from the date of

- payment of that Top Up Premium.
- e) Settlement Option
- i) The Policyholder will have the option to receive the Maturity Benefit in installments (payable yearly, half yearly, quarterly or monthly, at the option of the Policyholder) spread over a period of 1,2,3,4 or 5 years.
- ii) The Units will continue to be maintained in the same Funds as they existed on the Maturity Date.
- iii) The amount paid out to the Policyholder in each installment will be the outstanding Single Premium Fund Value and Top Up Premium Fund Value, if any, as at that installment date divided by the number of outstanding installments.
- iv) Installment payments will be made by redeeming Units from the Funds at the Unit Price applicable on the installment date.
- v) No risk cover will be available during the period of the settlement option.
- vi) Only Fund Management Charge (FMC) as per Section 18b) below can be charged during the period of the settlement option.
- vii) No partial withdrawals and switching Funds are allowed during the period of the settlement option.
- viii) The Policyholder will have an option to withdraw the Single Premium Fund Value and any Top Up Premium Fund Value completely, anytime during the period of settlement option. The Fund Value will be calculated as the total number of outstanding Units under the Policy multiplied by the Unit Price as on date of complete withdrawal.
- ix) During the period of settlement option, on receipt of intimation at the Company's office, of the death of the Life Assured, the Fund Value as on the date of intimation of death shall be paid to the Policyholder/Nominee and the Policy will terminate.
- x) No guarantee shall be applicable during the settlement period.
- f) Decreasing the Sum Assured
After the first Policy Year, the Policyholder may reduce the Single Premium Sum Assured under the Policy at any monthly due date subject to the following:
- i) The Policyholder can reduce the Sum Assured to the level of the minimum allowed under the product on the date of receipt of request at the office of the Company. The minimum Sum Assureds allowed under the Policy are 1.25 times the Single Premium for Age at Entry less than 45 years and 1.1 times for Age at Entry of 45 years & above.
- ii) The revised Mortality Charge as per Section 18 below will be applicable from the next Monthly Due Date.
- iii) Miscellaneous charge, as mentioned in Section 18 and Section 19 below, will be applicable for the option.
- iv) No increase in Sum Assured will be allowed after the decrease, even to the extent of the earlier Sum Assured.
- g) Systematic Switching Option (SSO)
- i) The Policyholder can opt for Systematic Switching Option at the commencement of the Policy only.
- ii) SSO is applicable only for the first twelve months of the Policy.
- iii) If this option is chosen, then the allocated portion of the Single Premium and the Top Up Premium, if any, paid at inception of the Policy will be allocated to Liquid Fund.
- iv) Top Up Premium, if any, paid after commencement of the Policy will not have this option.
- v) At the start of each monthly anniversary of the Policy 1/xth of the Single Premium Fund Value and Top Up Premium Fund Value, if any, in the Liquid Fund as on that date will be transferred from the Liquid Fund to the Fund/s as specified by Policyholder free of charge, where x is number of months remaining till next Policy Anniversary date.
- vi) This option (SSO) stands automatically cancelled in case the Policyholder makes any switch subsequently.
- vii) The Policyholder can opt to exit from the Systematic Switching Option by giving a prior written notice to the Company at least 15-days before the next monthly Policy Anniversary.
8. Assignment and Nomination
- a) Subject to the provisions as contained in Section 38 of the Insurance Act, 1938, no assignment shall be operative as against the Company unless and until the Company receives a written notice of assignment along with the endorsement upon the Policy or instrument of assignment or a copy thereof certified to be true by both assignor and assignee or their duly authorized agent.
- b) If the Policyholder and the Life Assured is the same person, the Policyholder may at any time specify in writing a Nominee, whose details will be specified in the Schedule, to receive Death Benefit as defined above upon the death of the Life Assured . If the Nominee is a minor, the Policyholder shall also appoint a person to receive the money during the minority of the Nominee, as specified in the Schedule. No nomination shall be effective unless and until evidenced by an endorsement on the Policy by the Company
- c) If there is no Nominee or if all the Nominees have predeceased the Policyholder, the benefits payable under the Policy will be paid to the legal heirs of the Policyholder.
- d) Any assignment shall automatically cancel any nomination
- e) The Company assumes no responsibility or liability for the validity or sufficiency of any assignment or nomination or, if the assignment or nomination is not notified to the Company in writing, in recording the assignment or registering the nomination or change in assignment or nomination.
- f) Assignment will not be permitted where the Policy is issued under the Married Women's Property Act 1874.
9. Loans
No loan is available under this Policy.
10. Suicide Exclusion
If the Life Assured commits suicide, whether sane or insane, within one (1) year from the Date of Commencement of Risk, the contract of insurance shall be void, whether or not any beneficial interest has been created therein, and the Company's liability shall be limited to the extent of the Single Premium Fund Value and Top Up Premium Fund Value, if any, as on the date of intimation of the death at the Company's office. Any Charges recovered subsequent to the date of death shall also be paid back to the Nominee/ Policyholder.
The validity of the contract of insurance will be determined in accordance with the actual date of death and not the date of intimation of death.
11. Termination Conditions
This Policy shall automatically and immediately terminate on the earlier occurrence of any of the following events:
- a) On receipt of intimation of death of the Life Assured, at the Company's office.
- b) On payment of Discontinuance Value.
- c) The Units in the Policy are fully surrendered by the Company, on the request of the Policyholder.
- d) The Maturity Date, unless the Policyholder has opted for the Settlement Option.
- e) The expiry of the period of Settlement Option

Part E
CHARGES, FUND OPTIONS, PORTFOLIO STRATEGIES, Etc

12. The following Portfolio Strategy will be available to the Policyholder at the Policy Commencement Date
- Investor Selectable Portfolio Strategy
- Under this Portfolio Strategy, the Policyholder will have the following seven (7) Funds to choose from:
- Type of Funds
- i) The following Funds are available as at the Policy Commencement Date:
- 1) Accelerator Mid-Cap Fund II
 - 2) Asset Allocation Fund II
 - 3) Bluechip Equity Fund
 - 4) Bond Fund
 - 5) Equity Growth Fund II
 - 6) Liquid Fund
 - 7) Pure Stock Fund
- ii) The Company may, in its sole discretion, add, close, merge, modify or consolidate the Funds under this Policy with prior approval from the IRDA.
- The Company may, in its sole discretion, close any of the Funds if in the sole and absolute opinion of the Company, the said Fund should be closed. The Policyholder shall be given at least three months prior written notice of the Company's intention to close any of the Funds and, on and from the date of such closure, the Company shall cease to allocate and redeem Units of the said Fund. In such an event if the Units are not withdrawn or switched to any other Fund by the Policyholder within three (3) months of dispatch of notice, the Company will switch the said Units to the Bond Fund. No fee will be charged for switching in the event of such closure of Funds.
13. Force Majeure Condition
- a) The Company will value the Funds on each day that the financial markets are open. However, the Company may value the Funds less frequently in extreme circumstances external to the Company, where the value of the assets is too uncertain. In such circumstances, the Company may defer the valuation of assets for up to 30 days until the Company feels that certainty as to the value of assets has been resumed. The deferment of the valuation of assets will be with prior consultation with the IRDA.
- b) The Company will make investments as per the Fund Mandate in Section 15 below. However, the Company reserves the right to change the exposure of all/any Fund to money market instruments to 100% only in extreme situations external to the company, keeping in view market conditions, political, situations, economic situations, war/war-like situations, terror situations. The same will be put back as per the base mandate once the situation has corrected.
- c) Some examples of such circumstances [in Sub-Section a) & Sub-Section b) above] are:
- i) When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed otherwise than for ordinary holidays.
 - ii) When, as a result of political, economic, monetary or any circumstances out of the control of the Company, the disposal of the assets of the Fund are not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining Policyholders.
 - iii) During periods of extreme market volatility during which Surrenders and Switches would, be detrimental to the interests of the remaining Policyholders.
 - iv) In the case of natural calamities, strikes, war, civil unrest, riots and bandhs.
 - v) In the event of any event of any force majeure or disaster that affects the normal functioning of the Company.
 - vi) If so directed by the IRDA.
- d) The Policyholder shall be notified of such a situation if it arises.

14. Fund Management
- All the Funds will be internally managed by the Company.
15. Investment Objectives
- a) Accelerator Mid-Cap Fund II:
(SFIN: ULIF05206/01/10ACCMIDCA02116)
- The investment objective of this Fund is to achieve capital appreciation by investing in a diversified basket of mid cap stocks and large cap stocks.
- Portfolio Allocation:
- Equity: 60% to 100%;
- Out of the Equity investment: 50% to 100% will be in mid cap stocks.
- Bank deposits : 0% to 40%
- Money market instruments, Cash, Mutual funds*: 0% to 40%
- * The maximum investment in mutual funds shall be governed by the relevant IRDA guidelines.
- b) Asset Allocation Fund II:
(SFIN: ULIF07205/12/13ASSETALL02116)
- The investment objective of this fund will be to realize a level of total income, including current income and capital appreciation, which is consistent with reasonable investment risk. The investment strategy will involve a flexible policy for allocating assets among equities, bonds and cash. The fund strategy will be to adjust the mix between these asset classes to capitalize on the changing financial markets and economic conditions. The fund will adjust its weights in equity, debt and cash depending on the relative attractiveness of each asset class.
- Portfolio Allocation:
- Equity: 40% - 90%
- Debt, Bank deposits & Fixed Income Securities: 0% - 60%
- Money market instruments: 0% - 50%
- c) Bluechip Equity Fund
(SFIN: ULIF06026/10/10BLUECHIPEQ116)
- The investment objective of this Fund is to provide capital appreciation through investment in equities forming part of National Stock Exchange NIFTY.
- Portfolio Allocation:
- Equity 60% to 100%
- Bank deposits 0% to 40%
- Money market instruments: Cash, Mutual funds*: 0% to 40%
- * The maximum investment in mutual funds shall be governed by the relevant IRDA guidelines.
- d) Bond Fund:
(SFIN: ULIF02610/07/06BONDFUNDLI116)
- The investment objective of this Fund is to provide accumulation of income through investment in high quality fixed income securities like
- Portfolio Allocation:
- Debt and debt related securities incl. Fixed deposits: 40% to 100%
- Money market instruments, Cash, Mutual funds*: 0% to 60%
- * The maximum investment in mutual funds shall be governed by the relevant IRDA guidelines.
- e) Equity Growth Fund II :
(SFIN: ULIF05106/01/10EQTYGROW02116)
- The investment objective of this Fund is to provide capital appreciation through investment in select equity stocks that have the potential for capital appreciation.
- Portfolio Allocation:
- Equity 60% to 100%

Bank deposits 0% to 40%

Money market instruments, Cash, Mutual funds*: 0% to 40%

* The maximum investment in mutual funds shall be governed by the relevant IRDA guidelines.

f) Liquid Fund:

(SFIN: ULIF02510/07/06LIQUIDFUND116)

The investment objective of this Fund is to have a that aims to protect the invested capital through investments in liquid money market and short-term instruments.

Portfolio Allocation:

Bank deposits and Money market instruments: 100%

g) Pure Stock Fund:

(SFIN: ULIF02721/07/06PURESTKFUN116)

The investment objective of this fund is to specifically exclude companies dealing in gambling, contests, liquor, entertainment (films, TV etc.), hotels, banks and financial institutions.

Portfolio Allocation:

Equity 60% to 100%

Bank deposits: 0% to 40%

Money market instruments, Cash, Mutual funds*: 0% to 40%

* The maximum investment in mutual funds shall be governed by the relevant IRDA guidelines.

16. Risk Profile

The investment risk profiles of the Funds based on the nature of assets held in each Fund is as follows: -

Funds	Risk Profile
Accelerator Mid Cap Fund II	Very High
Asset Allocation Fund II	High
Bluechip Equity Fund	High
Bond Fund	Moderate
Equity Growth Fund II	Very High
Liquid Fund	Low
Pure Stock Fund	Very High

17. Fund Provisions

a) Purpose of the Funds

The Company has established the above Funds from which it will make payment of a part of or all of the benefits payable under this Policy.

b) Investment of the Funds

i) The selection of the underlying investments of each Fund established by the Company and the valuation of assets to which it is referenced shall be such as the Company, in its absolute discretion, may from time to time determine provided it satisfies the investment objectives set out in Section 18 above and any IRDA Regulations as applicable from time to time. It is further provided that the assets of each Fund may comprise such proportion as the Company may determine including un-invested cash or any other assets whether or not this produces income.

ii) All assets relating to the Fund shall be and shall remain in the absolute beneficial ownership of the Company. There is no trust created, whether expressly or impliedly, by the Company in respect of the investments in favour of any person.

18. Charges

The Charges mentioned below will be subject to the applicable service tax.

a) Mortality Charge

i) The Mortality Charge will be deducted at the rate as applicable to the attained Age and gender of the Life Assured, on the Date of Commencement of Risk and on each subsequent Monthly Due Dates. The Mortality charge may vary from Policy Year to Policy Year according to the attained Age of the Life Assured at the time of deduction of the same.

ii) The Mortality Charge per thousand Sum at Risk is given in Annexure 3. Sum at Risk means higher of [Death Benefit less Single Premium Fund Value less Top Up Premium Fund Value] or zero where Death Benefit is as defined in Section 5a) above. The Mortality charge is applied on the Sum at Risk under the Policy.

b) Fund Management Charge

Fund	Fund Management Charge per annum
Accelerator Mid Cap Fund II	1.35%
Asset Allocation Fund II	1.25%
Bluechip Equity Fund	1.25%
Bond Fund	0.95%
Equity Growth Fund II	1.35%
Liquid Fund	0.95%
Pure Stock Fund	1.35%
Discontinued Life Policy Fund	0.50%

c) Policy Administration Charge

The Policy Administration Charge is mentioned in the Schedule.

d) Premium Allocation Charge

The Premium Allocation Rate is mentioned in the Schedule. The balance is taken as the Premium Allocation Charge.

e) Switching Charge

The Policy offers unlimited free switches

f) Miscellaneous Charge

The miscellaneous charge will be of ₹100/- per applicable transaction in respect of decrease in sum assured or issuance of copy of policy document shall be charged.

g) Discontinuance Charge

The Discontinuance Charge, as per table below, shall be applicable to the Single Premium Fund Value only, on the Date of Discontinuance of the Policy.

Where the policy is discontinued during the policy year	Discontinuance Charge
1	Lower of 1% * (SP or FV) subject to maximum of ₹ 6,000
2	Lower of 0.5% * (SP or FV) subject to maximum of ₹ 5,000
3	Lower of 0.25% * (SP or FV) subject to maximum of ₹ 4,000
4	Lower of 0.1% * (SP or FV) subject to maximum of ₹ 2,000
5 & above	Nil

SP – Single Premium & FV – Single Premium Fund Value

No Discontinuance Charge will be applied on Units in respect of Top Up Premium.

h) Rider Charge

The Rider charges are governed by rider terms and conditions. Rider charges will be deducted on each Monthly Due Date throughout the Rider Term by cancellation of Units.

i) Revision of Charges

After taking due approval from the IRDA, the Company reserves the right to revise the above mentioned charges except the Premium Allocation Charge and Mortality Charge and Rider Charge, if any, which are guaranteed throughout the

- policy term.
- Fund Management Charge up to a maximum of 1.35% per annum of the NAV for all the funds except Discontinued Life Policy Fund and 0.50% p.a. for the Discontinued Life Policy Fund.
 - Policy Administration Charge up to a maximum of ₹ 6000 per year.
 - Miscellaneous Charge upto a maximum of ₹ 200/- per transaction
- The Company will give a notice of three (3) months to the Policyholders for any changes in charges. The Policyholder/Life Assured who does not agree with the modified charges shall be allowed to withdraw the units in the plans immediately or at the end of five policy years, whichever is later and terminate the Policy.
19. Recovery of Charges
- a) The Fund Management Charge as per Section 18b) above along with applicable service tax & cess will be adjusted in the Unit Price of the Funds while calculating the Unit Price.
 - b) The Policy Administration Charge [per Section 18c) above] and the Mortality Charges [per Section 18a) above] all along with service tax & cess will become due for deduction on each Monthly Due Dates and will be recovered by the redemption of Units at the prevailing Unit Price.
 - c) The Discontinuance Charge as per Section 18g) above along with service tax & cess shall be applicable to the Single Premium Fund Value only, on the Date of Discontinuance of Policy.
 - d) Miscellaneous Charge per Section 18f) above, wherever applicable, will be recovered, as and when the Policyholder exercises the applicable options given under Section 7 above, by the redemption of Units at the prevailing Unit Price.
 - e) In the event that the Units are held in more than one Fund, the cancellations of Units will be effected in the same proportion as the value of Units held in each Fund under the Policy. If the value of Units in any Fund falls to the extent that it is insufficient to support the deduction of proportionate monthly charges, then the same shall be deducted proportionately from the value of Units of the other Funds.
20. Unit Transactions
- a) Allocation of Units
 - i) For Single Premium or Top Up Premium received in cash or local cheques or demand drafts, by the closing time for the day as specified by the IRDA from time to time, the closing Unit Price of the day it is received shall be applicable. The closing time presently specified by the IRDA is 3:00 pm
 - ii) For Single Premium or Top Up Premium received in cash or local cheques or demand drafts, after the closing time for the day as specified by the IRDA from time to time, the closing Unit Price of the next Business Day shall be applicable. The closing time presently prescribed by the IRDA is 3:00 pm
 - iii) For Single Premium or Top Up Premium received through outstation cheques, or demand draft, the closing Unit Price of the business day on which the cheque /demand draft is cleared shall be applicable
 - b) Redemption of Units
 - i) For written applications received by the Company from the Nominee/ Policyholder for death, surrender, partial withdrawal, conversion to Discontinued Policy or switch out by the closing time for the day as specified by the IRDA from time to time, the same day's closing unit price shall be applicable. The closing time presently prescribed by the IRDA is 3:00 pm.
 - ii) For written applications received by the Company from the Nominee/ Policyholder for death, surrender, partial withdrawal, conversion to Discontinued Policy or switch out after the closing time for the day as specified by the IRDA from time to time, the closing unit price of the next business day shall be applicable. The closing time presently prescribed by the IRDA is 3:00 pm.
21. Non-Participation in Profits
- This Policy shall participate only in the investment performance of the underlying Funds.
22. Unit Statement
- The Company will issue a Unit Statement to the Policyholder at every Policy Anniversary or on the happening of any Unit transaction under the Policy except due to deduction of the Charges as mentioned in Section 18 above.
- PART "F" - GENERAL CONDITIONS**
23. Age Proof
- a) The Mortality Charge/s payable under the Policy is calculated on the basis of the Life Assured's Age and gender as declared in the Proposal Form. If the Age has not been admitted by the Company, the Policyholder shall furnish such proof of Age as is acceptable to the Company and have the Age admitted.
 - b) If the Age so admitted (the "correct Age") is found to be different from the Age declared in the Proposal Form, then without prejudice to the Company's other rights and remedies including those under the Insurance Act 1938, the following actions shall be taken:
 - i) If the correct Age is such as would have made the Life Assured uninsurable under this Policy, the plan of assurance shall stand altered to such plan of assurance as is generally granted by the Company for the Life Assured correct Age, which will be subject to the terms and conditions as are applicable to that plan of assurance. If it is not possible to grant any other plan of assurance, the Policy shall stand discontinued/terminated with immediate effect by the Company and:
 - 1) If the Policy is discontinued before the fifth (5th) Policy Anniversary, the Discontinuance Value, as per Section 5d) above, shall become payable at the end of the lock in period of five (5) Policy Year,
 - 2) If the Policy is terminated after the fifth (5th) Policy Year, the Surrender Benefit shall be payable immediately.
 - ii) If the Life assured correct Age is higher than the Age declared in the Proposal Form, the Mortality Charge/s payable under the Policy shall be altered corresponding to the correct Age of the Life assured (the "corrected Mortality Charge") and the accumulated difference between the corrected Mortality Charge and the original Mortality Charge from the Policy Commencement Date up to the date of such payment shall be recovered by the redemption of Units.
 - iii) If the Life assured correct Age is lower than the Age declared in the Proposal Form, the Mortality Charge payable under the Policy shall be altered corresponding to the correct Age of the Life assured (the "corrected Mortality Charge") from the next Monthly Due Date. However, the Company will not refund the excess Mortality Charge deducted from the Fund.
24. Non-Disclosure & Fraud
- In case of fraud or misrepresentation by the Policyholder, the Policy, subject to fraud or misrepresentation being established in accordance with section 45 of the Insurance Act, 1938, shall be terminated immediately by returning the Surrender Benefit, if any, as on the date of termination.
25. Notices
- Any notice, direction or instruction under this Policy which may be in writing or in any kind of electronic/digital format and if it is to:
- a) The Policyholder or the life assured:
 - i) Shall be sent either by hand, post, courier, facsimile, Short Messaging Service (SMS), Voice call, e-mail or through any other digital/electronic media to the Policyholder or Life Assured to the address or communication/correspondence details specified by the Policyholder in the Proposal Form or as per subsequent most recent change of address and/or communication/correspondence details intimation submitted by him to the Company.
 - ii) The Company shall not be responsible for any consequences arising out of non-intimation of change of the Policyholder's address and/or communication/correspondence details. In case the notice comes back to the Company undelivered to the Policyholder due to any reason, efforts will be made to contact the Policyholder by e-mail or, phone provided email-id and/or contact number is available in Company records.
 - b) The Company, shall be submitted by hand, post, facsimile or E-mail: Bajaj Allianz Life Insurance Company,

GE Plaza, Airport Road, Yerawada, Pune – 411 006
Toll Free No. 1800225858 | Fax: 020-6602-6789
e-mail: life@bajajallianz.co.in

26. Electronic Transactions

The Policyholder agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time with regard to all transactions and hereby agrees and confirms that all transactions (other than those requiring a written notice or communication under this Policy) effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of the Policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.

27. Currency

All amounts payable either to or by the Company shall be payable in India and in Indian Currency.

28. Waiver

Failure or neglect by either party to enforce at anytime the provisions of this Policy shall not be construed or be deemed to be a waiver of either party's right herein nor in anyway affect the validity of the whole or any part of this Policy nor prejudice either party's right to take subsequent action

29. Modifications

This Policy Document constitutes the complete contract of insurance. This Policy Document cannot be changed or varied except by a Policy endorsement in writing and signed by an officer of the Company authorized for this purpose.

30. Payment of claim

The Death Benefit is payable to the Nominees/Policyholder/legal heirs. The Company shall be under no obligation to make any payment of Death Benefit, unless and until the Company has received from the Policyholder (or the surviving life assured, or the Nominee, or legal heirs, and at no expense to the Company) any information and documentation it requests, including but not limited to:

- a) Written notice as soon as possible and in any event preferably within 180 days of the death of the life/lives assured, and the circumstances resulting in the death of the life/lives assured.
- b) The claimant's proof of entitlement to receive payment under the Policy.
- c) Original Policy Document.
- d) Original death certificate of the life/lives assured issued by a competent authority.
- e) Medical cause of death, certificate from the doctor who last attended to the life/lives assured or the hospital in which the death occurred.
- f) If the death is due to unnatural causes including an accident; a copy of First Information Report (FIR) and Post Mortem Report (PMR). For claiming Death Benefit, copy of FIR and PMR shall be mandatory.
- g) Any other document as may be asked for looking into the facts and circumstances resulting to a claim under the Policy.
- h) Without Prejudice to the right of the Company to insist for any of the documents as mentioned herein above to examine the admissibility of claim for the Death Benefit under the Policy of insurance, the Company may at its sole discretion, consider claims where the claimant is unable to submit required documents.

All claims lodged beyond a period of 3 years from the date of death must be supported by a Declaration of the claimant/Nominee explaining the reasons for not lodging a claim earlier and suitably demonstrate to the satisfaction of the Company that the reasons for delay was on account of facts beyond the control of Nominee/claimant. The Company reserves the right to consider delayed claims on merits only on satisfaction that there were sufficient grounds for not preferring a claim within time.

31. Loss of Policy Document

- a) If the Policy Document is lost or destroyed, then, subject to Sub-Section c) below, at the request of the Policyholder, the Company, if satisfied that the Policy Document has been lost or destroyed, will issue a copy Policy Document duly endorsed to show that it is issued following the loss or destruction of the original Policy Document. The Company will charge a Miscellaneous Charge, per Section 18f) above, for the issuance of a copy of the Policy Document.
- b) Upon the issuance of a copy Policy Document the original Policy Document will cease to have any legal effect.
- c) The Company reserves the right to make such investigations into and call for such evidence of the loss or destruction of the Policy Document at the expense of the Policyholder, as it considers necessary before issuing a copy of the Policy Document.
- d) It is hereby understood and agreed that the Policyholder will protect the Company and hold the Company harmless from and against any claims, costs, expenses, awards or judgments arising out of or howsoever connected with the original Policy Document or arising out of the issuance of a copy of the Policy Document.

32. Taxation

Payment of taxes, including service tax & cess, as applicable, shall be the responsibility of the Policyholder. The Policyholder agrees to pay or allows the Company to deduct from the Unit Account or any of the benefits payable under this Policy, a sum on account of any tax, including Service Tax or other payment which may be imposed by any legislation, order, regulation or otherwise, upon the Company, Policyholder or any other Beneficiary, which in the opinion of the Company is necessary and appropriate.

33. Status of Insurance Agent

The insurance agent is only authorized by the Company to arrange completion and submission of the Proposal Form. The insurance agent is not authorized to act as the Company's legal representative and any representation made by the insurance agent which is against the express terms and conditions as contained in this Policy shall not be binding on the Company. Information or payment given to the insurance agent should not be considered as having been given to the Company. In absence of any specific authorization to an insurance agent to accept premium on behalf of the Company and issue receipt thereof, payment made to an insurance agent shall be considered from the date of receipt of the premium amount by the Company. In the event of happening of any eventuality between the date of payment of premium amount to the insurance agent and the date of receipt of the premium amount by the Company, same shall be considered in accordance with the terms and conditions as contained herein above as if the premium was not paid as on the date of happening of the eventuality.

34. Section 45 of the Insurance Act 1938

The Policy is subject to the provisions of Section 45 of the Insurance Act 1938 which states as follows:

No Policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policyholder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

PART G

35. Grievance Redressal

In case you have any query or complaint/grievance, you may contact any nearest Customer Care Center during the Company's office hours from 9 am to 6 pm. Alternatively, you may communicate with the Company:

By post at: Customer Care Desk

Bajaj Allianz Life Insurance Company Ltd.

GE Plaza, Airport Road, Yerawada, Pune - 411006

Bajaj Allianz Fortune Gain
A Unit Linked Endowment Insurance Plan
UIN : 116L125V01

By Phone at: Toll Free No. 1800225858

By Fax at: 020-6602-6789

By Email: life@bajajallianz.co.in

In case you are not satisfied with the resolution provided to you by the above office, or have not received any response within 10 days, or you have any suggestion in respect of this Policy or on the functioning of the office, you may contact the following official for resolution:

Grievance Redressal Officer

Bajaj Allianz Life Insurance Company Ltd.

GE Plaza, Airport Road, Yerawada, Pune – 411006

Contact No: (+91 20) 30514724, (+91 20) 30514749

Fax No. (+91 20) 66026789

36. Ombudsman

a) In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to any of the following:

i) Insurance claim that has been rejected or dispute of a claim on legal construction of the Policy

ii) Delay in settlement of claim

iii) Dispute with regard to premium

iv) Non-receipt of your insurance document

b) The address of the Insurance Ombudsman is provided as Annexure 2 attached herewith. For the latest list of insurance ombudsman, please refer to the IRDA website at http://www.irdaindia.org/ins_ombudsman.htm.

c) The complaint should be made in writing and duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.

d) Also please note that as per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made

i) Only if the grievance has been rejected by the grievance redressal mechanism of the Company

ii) The complaint should be filed within a period of one year from the date of rejection by the Company

iii) The complaint should not be simultaneously under any litigation

37. Governing Law

Any and all disputes arising out of and under this Policy shall be governed by and determined in accordance with Indian law and by the Indian courts.

Annexure 2

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. Tel.:- 079-27546840 / Fax : 079-27546142 Email ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL(M.P.)-462 023. Tel.:- 0755-2569201 / Fax : 0755-2769203 Email bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455 / Fax : 0674-2596429 Email ioobbsr@dataone.in	Orissa
CHANDIGARH	Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468 / Fax : 0172-2708274 Email ombchd@yahoo.co.in	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
CHENNAI	Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /5284 / Fax : 044-24333664 Email insombud@md4.vsnl.net.in	Tamil Nadu, UT–Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
NEW DELHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110002.Tel.:- 011-23239633 / Fax : 011-23230858 Email iobdelraj@rediffmail.com	Delhi & Rajasthan
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). Tel.:- 0361-2132204/5 / Fax : 0361-2732937 Email ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel : 040-65504123 / Fax: 040-23376599 Email insombudhyd@gmail.com	Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry
KOCHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel : 0484-2358759 / Fax : 0484-2359336 Email iokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe – a part of UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, Kolkatta – 700 072. Tel : 033 22124346/(40)/ Fax :033 22124341 Email:iombsbpa@bsnl.in	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
LUCKNOW	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel : 0522 -2231331/ Fax : 0522-2231310 Email insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Insurance Ombudsman, Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel : 022-26106928 / Fax : 022-26106052 Email ombudsmanmumbai@gmail.com	Maharashtra , Goa

Annexure 3

Bajaj Allianz Fortune Gain – Standard Mortality Charges

Annual Mortality Charge Rates Per '000 Sum at Risk – For Males lives

Age	Mortality Charge	Age	Mortality Charge
1	4.27	36	1.75
2	3.22	37	1.87
3	2.43	38	2.01
4	1.84	39	2.17
5	1.39	40	2.35
6	1.07	41	2.56
7	0.83	42	2.81
8	0.68	43	3.09
9	0.58	44	3.42
10	0.54	45	3.79
11	0.55	46	4.23
12	0.59	47	4.72
13	0.65	48	5.27
14	0.73	49	5.87
15	0.81	50	6.52
16	0.89	51	7.21
17	0.96	52	7.93
18	1.03	53	8.69
19	1.09	54	9.47
20	1.13	55	10.27
21	1.16	56	11.11
22	1.19	57	11.98
23	1.21	58	12.91
24	1.22	59	13.90
25	1.24	60	14.98
26	1.25	61	17.44
27	1.26	62	18.84
28	1.28	63	20.38
29	1.31	64	22.07
30	1.34	65	23.94
31	1.38	66	26.00
32	1.43	67	28.27
33	1.49	68	30.76
34	1.56	69	33.48
35	1.65	70	36.46

Note:

- i. The above charges are exclusive of any service tax or cess.
- ii. For Female lives there is 3 years' age setback for calculating mortality charge, except for attained ages 1, 2 & 3 years, which will have the mortality charge corresponding to a male life of attained age 1 year.
- iii. Sum at risk is Max{Death Benefit – Single Premium Fund Value - Top Up Premium Fund Value, zero (0)}